



2026:AHC:50568

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 736 of 2026

Kishuni Devi And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar Tiwari, Arun Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard Sri Akhilesh Kumar Tiwari, learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following relief:

"i. To issue a writ order or direction in the nature of the mandamus commanding/directing the respondent No.4/Consolidation Officer, Badlapur, District Jaunpur to decide the application dated 23.07.2025, which is pending before him, within stipulated period as fixed by this Hon'ble Court."

3. It has been submitted that in provisional consolidation scheme, the petitioners No. 1 and 2 have been proposed chak No. 169 consisting of plot No. 376/12 min. Smt. Kishuni Devi (petitioner No. 1) has moved an application dated 23.07.2025 for demarcation and possession of her plot No. 376/12, under Section 28 of UP Consolidation of Holdings Act. Consolidation Officer, vide order dated 23.07.2025, has jotted in the margin of the aforesaid application directing the Assistant Consolidation Officer for appropriate action accordance with law. Aforesaid application is still pending consideration and till date no fruitful steps have been taken for demarcation and delivery of possession as required under the law.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by

keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as raised in the present writ petition, with a direction to the Consolidation Officer (Respondent No. 4), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of three months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is disposed of.

March 12, 2026

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(Dinesh Pathak,J.)